

(J.H.C. Sch. 1-7)

From:

Sunil Kumar Singh No.1,
Registrar (Administration),
High Court of Jharkhand,
Ranchi.

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File No. XXII(6)/1/2021-22/Apptt.

Letter No. _____/Apptt.

Dated: _____

To,

1. Ms. Lucy Sosen Tigga, Secretary, DLSA, Bokaro
2. Sri Vishal Gaurav, A.C.J.M.-cum-Civil Judge (Sr. Div.-I), Bokaro (Bermo at Tenughat)
3. Sri Binod Kumar, A.C.J.M.-cum-Civil Judge (Sr. Div.-I), Chaibasa
4. Ms. Rajshree Aparna Kujur, Secretary, DLSA, Chaibasa
5. Sri Laxmikant, C.J.M.-cum-Civil Judge (Sr. Div.)-I-cum-A.C.J.M, Chatra
6. Sri Kamal Ranjan, Civil Judge (Sr. Div.), Chatra
7. Sri Arbind Kachchap, Secretary, DLSA, Daltonganj
8. Sri Sanjiv Kumar Verma, Chief Judicial Magistrate, Deoghar
9. Sri Pratap Chandra, Secretary, DLSA, Deoghar
10. Ms. Kumari Jiv, Civil Judge (Sr. Div.), Deoghar
11. Sri Sanjay Kumar Singh No.III, Chief Judicial Magistrate, Dhanbad
12. Sri Kuldeep, A.C.J.M.-cum-Civil Judge (Sr. Div.-I), Dhanbad
13. Ms. Nitasha Barla, Secretary, DLSA, Dhanbad
14. Sri Bishwanath Bhagat, Secretary, DLSA, Dumka
15. Sri Santosh Anand Prasad, Chief Judicial Magistrate, Garhwa
16. Sri Sandeep Nishit Bara, Secretary, DLSA, Garhwa
17. Sri Ashok Kumar No. III, A.C.J.M.-cum-Civil Judge (Sr. Div.-I), Giridih
18. Sri Sandeep Kumar Bertam, Secretary, DLSA, Giridih
19. Sri Ananda Singh, Secretary, DLSA, Gumla
20. Sri Purushottam Kumar Goswami, Secretary, DLSA, Hazaribagh
21. Sri Sindhu Nath Lamay, A.C.J.M.-cum-Civil Judge (Sr. Div.-I), Hazaribagh
22. Sri Nishant Kumar, Chief Judicial Magistrate, Jamshedpur
23. Sri Nitish Neilesh Sanga, Secretary, DLSA, Jamshedpur
24. Ms. Sushila Soreng, Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Jamshedpur (Ghatshila)
25. Sri Kusheshwar Sinku, C.J.M.-cum-Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Jamtara
26. Sri Manoranjan Kumar No.I, Secretary, DLSA, Khunti
27. Sri Abhishek Prasad, Secretary, DLSA, Koderma
28. Sri Manoj Kumar Ram, Secretary, DLSA, Latehar
29. Sri Chandan, C.J.M.-cum-Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Lohardaga
30. Ms. Arti Mala, Secretary, DLSA, Lohardaga
31. Sri Ajay Kumar Guria, Secretary, DLSA, Pakur
32. Sri Rajesh Kumar No.II, Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Ramgarh
33. Sri Dileep Rajeshwar Tirkey, Secretary, DLSA, Ramgarh
34. Ms. Kamala Kumari, Secretary, DLSA, Ranchi
35. Sri Sailendra Kumar, C.J.M.-cum-Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Sahebganj
36. Sri Surya Mani Tripathi, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Sahebganj (Rajmahal)

Sub: - Nomination to attend the "Webinar on Refresher Training Programme for Civil Judge (Sr. Div.) in Criminal Matter with CIS Training" (R-13) scheduled to be held on 20th and 21st November, 2021.

Sir / Madam,

With reference to the above noted subject, I am directed to inform that the Court has been pleased to nominate you to attend the "Webinar on Refresher Training Programme for Civil Judge (Sr. Div.) in Criminal Matter with CIS Training (R-13) scheduled to be held on 20th and 21st November, 2021.

The topics proposed to be covered are:-

- *Latest Judgments and Directions of Hon'ble Court
- *Role & Challenges of CJM & ACJM
- *Cyber Laws, forensic, medical jurisprudence
- *Bail & General Principles of Criminal Trial
- *Cognizance
- *Process under section 82 and 83 Cr.P.C.
- *Fair Trial
- *Charge: Forms of Charges, Contents of Charges, Joinder and non-Joinder of Charges, alteration of charges
- *Recording Statement under Section 313 Cr.P.C. In cases based on Circumstantial evidence documentary evidence and conspiracy
- *Financial Fraud Cases
- *Section 311 Cr.P.C.
- *Sentencing & Compensation
- *Inspection of Courts & Office
- *Judgment writing/model Judgment
- *CIS and physical verification of records
- *Role of Subordinate Judiciary in compliance of Section 89 CPC in the ligh of Afcons Case (for mediation)
- *CIS Training

The protocol of connectivity in the said training is given below:-

- (i) The officers must use their laptops and earphones provided by the e-committee to avoid sound echo.
- (ii) Login time is 10.15 A.M. to 10.30 A.M. Beyond this time, login would not be allowed.
- (iii) Participants are requested to keep themselves logged in even during the break.
- (iv) Participants are requested to keep themselves on mute during the entire session and further use chat box for raising queries.
- (v) Video shall be kept on throughout the sessions except break time. This is mandatory for considering participants participation in the Course.
- (vi) In case of internet connectivity issue or any other issue, the trainee shall join the training programme from Civil Court Conference room.

You are, therefore, directed to attend the aforesaid Webinar on the dates as mentioned above.

Accordingly, you are accorded necessary permission to attend the aforesaid Webinar. No individual request seeking permission to attend the Webinar will be entertained.


The Joining instructions & link to join Webinar shall be sent to you by the Academy subsequently.

Yours sincerely,
Sd/- Sunil Kumar Singh No.1
Registrar (Administration)

Memo No. 4085 /Apptt.

Dated, Ranchi, the 26.10.2021

Copy forwarded to the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter No. 751/JAJ dated 01.09.2021 / All the Principal District & Sessions Judges of the State of Jharkhand including the Judicial Commissioner I/c., Ranchi / the Member Secretary, JHALSA / the C.P.C., e-Courts Project, High Court of Jharkhand, Ranchi for information and getting uploaded the letter on the Court's website.


26.10.21
Registrar (Administration)